

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

(IB)-346(PB)/2017

IN THE MATTER OF:

M/s. Ashtech Buildpro India Pvt. Ltd. Applicant/petitioner
Vs.
M/s. Ambience Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 29.11.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Achin Goel, Mr. Praveen Kumar, Advs.
For the Respondent : Mr. Arvind Nayar, Senior Advocate
Ms. Megha Sharma, Mr. Ashish Anshuman,
Advocates

ORDER

A cheque for a sum of Rs. 7,69,940/- (Rupees Seven lakhs Sixty Nine Thousand Nine Hundred and Forty only) drawn on Oriental Bank of Commerce dated 22.11.2017 has been handed over to the Counsel for the applicant in the Court today as a final settlement of the amount due.

Learned Counsel for the applicant accepts the cheque as a final settlement and states that the matter be posted for hearing after a week so that the cheque amount may be released.

List the matter on 7th November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)